

{ Shri Daji:
 { Shri Indrajit Gupta:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government are aware of the acute power shortage in several States and particularly in Rajasthan;

(b) if so, whether the Government are considering drastic revision of the power targets to give a fillip to extensive electrification; and

(c) the action, if any, being taken or proposed to be taken in this matter?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a): Yes, Sir.

(b) and (c). The power supply position in the country is constantly under review, and the progress of the execution of the projects is also being reviewed regularly. Assistance is being rendered to the States for removal of bottlenecks and difficulties, which arise from time to time.

Housing for Industrial Workers

*159. { Shri Subodh Hansda:
 { Shri S. C. Samanta:
 { Shri Yashpal Singh:
 { Shri P. E. Chakraverti:
 { Shri P. C. Borooah:
 { Maharajkumar Vijaya Ananda:
 { Shrimati Renuka Barkataki:
 { Shrimati Savitri Nigam:
 { Shri Vidya Charan Shukla:
 { Shri Ukey:
 { Shri R. S. Pandey:
 { Shri Radhelal Vyas:
 { Shri Daljit Singh:

Will the Minister of Works and Housing be pleased to state:

(a) whether Government have appointed a Committee to find out the quantum of vacant lands in the possession of the industrial establishments in the country;

(b) whether this Committee is also going into the question of procedure of acquiring the land for housing industrial workers; and

(c) when it is expected to submit its report?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) and (b). A Committee of four Housing Ministers has been appointed with Professor M. S. Thacker, Member, Planning Commission, as its Chairman, to examine what measures should be taken to expedite the proceedings for the acquisition of land for housing schemes of industrial workers etc. This Committee would also consider the desirability of acquiring the surplus lands lying with the industrialists.

(c) The Committee is expected to submit its report within a couple of months.

Fourth Plan

*160. { Shri P. C. Borooah:
 { Shrimati Savitri Nigam:
 { Shri S. M. Banerjee:
 { Shri Yashpal Singh:
 { Shri M. L. Dwivedi:
 { Shri R. S. Tiwary:
 { Shri S. C. Samanta:
 { Shri P. R. Chakraverti:
 { Dr. P. Srinivasan:
 { Shri Paramasivan:
 { Shri Bibhuti Mishra:
 { Shri Sidheshwar Prasad:
 { Shri J. B. S. Bist:
 { Shri S. B. Patil:
 { Shri Kishen Pattnayak:

Will the Minister of Planning be pleased to state:

(a) whether it is a fact that there are wide differences between the Planning Commission and the Union Ministries and State Governments about the sectoral allocations proposed in the draft memorandum on the Fourth Plan;

(b) if so, what are the main differences; and

(c) how they are being resolved?

The Minister of Planning (Shri B. R. Bhagat): (a) to (c). The National Development Council generally endorsed the proposals of the Planning Commission regarding the size and objectives of the Fourth Plan. The Council constituted five committees to advise on policy issues concerning the formulation of sectoral programmes and resources for the Fourth Plan. The detailed programmes in the Fourth Plan in different sectors are under formulation by the Ministries and the State Governments.

Non-Plan Expenditure

- *161. {
 Shri Prabhat Kar:
 Shri Indrajit Gupta:
 Shri D. C. Sharma:
 Shrimati Savitri Nigam:
 Shri E. G. Dubey:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 679 on the 24th December, 1964 and state:

(a) the extent to which he has succeeded in effecting the promised cut of Rs. 70 crores in the current year's budget; and

(b) the extent to which such economy has been upset by unscheduled increases in outlays in other directions?

The Minister of Planning (Shri B. R. Bhagat): (a) Efforts made in 1964-65 for effecting savings to the extent of Rs. 70 crores in the budget have been fruitful.

(b) The information will be available through the revised estimates to be presented to Parliament on the 27th February, 1965.

Income-tax payable by Companies

*162. **Shri Mohammad Elias:** Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 445 on the 10th December, 1964 and state:

(a) the progress made so far in collecting the information about individuals having income of Rs. 2 lakhs and above and the name of firms having an income of Rs. 10 lakhs and above; and

(b) whether Government have fixed up any date by which these details will be published?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): (a) The information has been collected for all Commissioner's charges except Bombay City.

(b) Government hope to publish the information by the end of April, 1965.

Drugs Act

- *163. {
 Shrimati Renuka Barkatki:
 Shri Mohan Swarup:

Will the Minister of Health be pleased to state:

(a) whether Government have set up a Committee to examine the question of transferring the administration of the Medicinal and Toilet Preparations (Excise Duties) Act and Dangerous Drugs Act, 1930 to the State Governments; and

(b) if so, the main recommendations of the Committee?

The Minister of Health (Dr. Sushila Nayar): (a) The Government of India have set up a Committee to examine the proposal for the transfer of the administration of the Medicinal and Toilet Preparations (Excise Duties) Act and the Dangerous Drugs Act to the Drugs Control Departments of the States.